

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Dated : This the 15th day of July 2019

Original Application No. 330/00048 of 2016

Hon'ble Ms. Ajanta Dayalan, Member – A
Hon'ble Mr. Rakesh Sagar Jain, Member – J

Beni Singh

..... Applicant

By Adv: Shri Sushant Mishra

V E R S U S

Union of India and others.

..... Respondents

By Adv: Shri V.S. Sisodia

O R D E R

By Hon'ble Ms. Ajanta Dayalan, Member – A :

None for the applicant. Shri V.S. Sisodia, learned counsel for the respondents is present.

2. Learned counsel for the respondents states that CA has been filed in 2017. RA is has not been filed till today, inspite of grant of several opportunities.

3. It is observed that learned counsel for the applicant was absent on the last date i.e. 02.04.2019. Earlier to that on 31.07.2018, none appeared on behalf of the applicant. On the next date i.e. on 10.12.2018, proxy counsel to applicant's counsel sought adjournment and, thereafter, on 09.01.2019, learned counsel for the applicant has sent illness slip.

4. Learned counsel for the applicant has not filed RA despite lapse of almost two years since filing of CA.

5. It appears that the applicant has lost interest in pursuing this case. Accordingly, the OA is dismissed in default for non-prosecution.

(Rakesh Sagar Jain)
Member - J

(Ajanta Dayalan)
Member – A

/pc/